

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 19.04.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State in virtual mode – Modified instructions – Issued.

Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.

2. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.02.2021 and 18.03.2021.

3. Office Note in ROC No.394/SO/2020 dated 18.04.2021.

Considering the spike in Corona positive cases in the State, as directed all the Subordinate Courts including the Courts in Adilabad, Nizamabad and Khammam Judicial Districts in the State shall work in virtual mode with immediate effect.

All the Prl. District & Sessions Judges in the State are hereby instructed to take necessary steps to reduce the footfall in all the Courts in their Units by allowing 50% of the Staff Members to attend the Courts turn wise in the alternative days and others to be available in the station for attending any urgent work. All the Unit Heads shall ensure that all the latest guidelines/instructions regarding COVID-19 issued by the Central/State Governments and High Court from time to time, including maintaining physical distance, use of masks, sanitizers etc. shall be adhered to in letter and spirit.

All the Unit Heads are hereby directed to follow the above instructions scrupulously and any deviation in this regard will be viewed seriously.


REGISTRAR GENERAL
19/04/21

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State{with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.